

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IA/5736/2022 IN IB/209/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Realtors Pvt. Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Ekta Choudhary, Adv. Divyank Dutt Dwivedi, Adv. Aditi Sharma
For the Respondent	: Sr. Adv. P. Nagesh, Adv. Ankit Tyagi, Adv. Manish Bhatt, Adv. Atharva Koppal, Adv. Ravi Tyagi, Adv. Gaurav Mishra, Adv. Siddhant Luthra, Adv. Jaiyesh Bakhsai.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant as well as Mr. P. Nagesh, Learned Counsel for the respondent are present physically. Heard the reply-arguments on behalf of the respondent as well as rejoinder-arguments on behalf of the applicant. Both the parties are directed to file written submissions within seven working days. Let this matter be posted to 29.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)